IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.406
CP(CAA)32/ND/2021

IN THE MATTER OF:

Shresth Malleable Steels Pvt Ltd & Others ... Applicant
And
Rathi Steels Limited

Order under Section 230-232 of Companies Act, 2013.

Order delivered on 07.03.2023

Coram:
Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rajeev K. Goel, Adv. & Mr. Kartikeya Goel, Adv.
For the OL : Ms. Hemlata Rawat, Adv. with Mr. Manas Tripathi, Adv.
For the RD : Ms. Shankari Mishra, Adv.

ORDER

Heard the arguments advanced by the Ld. Counsel for the Petitioner, Ld. proxy Counsel for the RD and also Ld. proxy Counsel for the OL.

Having considered the matter and having taken the observations of RD and reply thereto by the Company into consideration, this Adjudicating Authority is satisfied that it is in the interest of justice and fair play that the Company should be given an opportunity to manage its own business in the manner it deems fit and proper. Therefore, order in this matter is ***reserved***.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)